

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 69/MP/2021

Subject : Approval under Section 17(3) and 17(4) of the Electricity Act, 2003 to create security interest in favour of Security Trustee/Lenders by way of mortgage/hypothecation/assignment of rights, title, interest, claims, demands, benefits, mortgage properties, project assets, clearance, project documents, agreement, approvals and right of Alipurduar Transmission Limited in accordance with the terms of the Finance Documents.

Date of Hearing : 19.3.2021

Coram : Shri P. K. Pujari, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member
Shri Prakash. S. Mhaske, Member (ex-officio)

Petitioner : Alipurduar Transmission Limited (ATL)

Respondents : South Bihar Power Distribution Company Limited and 10 Ors.

Parties Present : Shri Bhavesh Kundalia, ATL

Record of Proceedings

Case was called out for virtual hearing.

2. The representative of the Petitioner submitted that the present Petition has been filed seeking approval of the Commission under Sub-section (3) and (4) of Section 17 of the Electricity Act, 2003, *inter-alia*, for assignment of transmission licence and utility of the Petitioner by way of security in favour of the Security Trustee, acting for the benefit and on behalf of the lenders; and creation and/or perfection of security interest in favour of the Catalyst Trusteeship Limited as Security Trustee, acting on behalf of and for the benefit of the Secured Parties as provided under the Facility Agreement. It was submitted by the Petitioner that requisite details have been furnished as per the format prescribed by the Commission. Appraising the status of the Project, it was submitted by the representative of the Petitioner that the Project has already achieved the commercial operation.

3. After hearing the representative of the Petitioner, the Commission reserved the matter for order.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Legal)**

